

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 112
IA No. 630/JPR/2023
IA No. 166/JPR/2024
IA No. 274/JPR/2024
CP No. (IB)- 35/7/JPR/2021
Under Section 7 of IBC, 2016

In the matter of:

Kedia Financial Services Pvt. Ltd. Financial Creditor/Applicant

Versus

Airen Metals Pvt Ltd. ...Corporate Debtor/Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant : Ajay Atolia, CA

For the Respondent : Sagrika Joshi, Proxy

ORDER

IA No. 166/JPR/2024

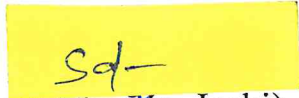
Heard Ms. Sagrika Joshi, Proxy counsel appearing on behalf of Mr. Shivangshu Naval, Adv. for the Applicant submits that due to personal exigencies, arguing counsel is unable to participate in today's proceedings and seeks short accommodation. Reply has been filed on behalf of R-1, 3 & 4. There is no representation on behalf of R-2 today. List the IA on 11.06.2024.

CP No. (IB)- 35/7/JPR/2021

List the matter along with all pending IAs on 11.06.2024.


Sdr

(Rajeev Mehrotra)
Technical Member


Sd-

(Deep Chandra Joshi)
Judicial Member

May 13, 2024

M.S.